

IN THE COURT OF THE ADDL. CHIEF METROPOLITAN MAGISTRATE,

TEES HAZARI, DELHI

CC NO: 1316 0

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head Office at Mittal Court, B — Wing, 224 Nariman Point, Mumbai — 400 021 represented by its Legal Officer, Shri Sharad Bansode.

...Complainant

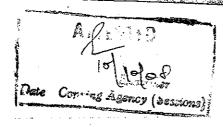
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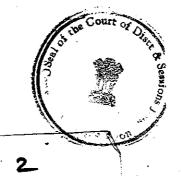
- 1. Lalima Agro & Farm Developers Ltd. a company incorporated under the provisions of Companies Act, 1956 and having its.

 Office at Lalima Tower, Abu Bazar, Ass. Tiwanipur (an 17/2 report)

 Gorakhpur 273001. UP.
- Sh. Vijay Kumar Srivastava, S/o
 Ramichandra Lal Srivastava; Occupation
 Director of the Accused No.1; resident of
 387, Chote Kazipur, Gorakhpur.

Und Addum Wyary Kum Sriverstver Stock from chandra Lal Srivertver, Lifted Star Public School village Schami Ro. Kaptern Gary Schami Ro. Kaptern Gary Schami Koshi Nagay, U.P.





3. Sh. Ejaj Ahmed Khan S/o Mazhar Hussain Khan; Occupation Director of the Accused No.1; resident of Diwan Bazar, Gorakhpur.

4. Sh. Suryadev Vidhyarthi, S/o Suryadev

Vidhyarthi, Occupation Director of the

Accused No.1; resident of Raiganj, P.S. [i wan bw (by b/s rebot)]

Gorakhpur.

...Accused

COMPLAINT UNDER SECTION 190 and 200 OF THE GODE OF CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

It may please Your Honour:

AI (ESTED)

10 Locationer

Date Corring Agency (Sessions)

CC No.89/2005

26.09.2008

Present: Shri Rahul Dabas proxy for Shri Sanjay Maan, advocate for SEBI along with Shri Pradeep Kumar, legal officer of SEBI.

> Accused nos. 2 to 4 are present on bail for self and accused no.1 with Shri M.M. Khan, advocate.

Ld. counsel for SEBI has filed reply in response to the application which had been moved by the accused with SEBI and copy of which had been filed on record, for compounding of offences. Ld. counsel for accused has also filed an application for handing over three drafts in pursuance of the compromise. Statements of the said Shri Pradeep Kumar, Shri Rahul Dabas and Shri M.M. Khan, advocates have been recorded. The three drafts have been handed over in the Court to Shri Pradeep Officer, legal officer of SEBI. In view of this, all accused stand acquitted. Their bail bonds stand cancelled and their sureties stand discharged. File be consigned to record room. Dasti as prayed for.

> (PADAM KANT ADDITIONAL SESSIONS JUDGE: DELHI/26.09.2008